

[Shri Harish Chandra Mathur]

discussed. Could we know the exact position? If we know it from the hon. Minister we will be able to adjust our activities.

Shri Jagjivan Ram: Any Bill or Act is not necessary for giving effect to any change in the freight rates or parcel rates. Therefore, the question of any Bill having been brought before this House is not relevant. It is not the intention that this matter should be discussed because a Committee was appointed on which Members of this House were represented. They have gone into the question and Government had considered the recommendations. As I undertook to inform the House before effect was given, I am placing the decision of Government for the information of the Members of the House.

Shri Tangamani (Madurai): In view of the importance of this Report, I submit that copies of it may be circulated to all the Members.

Mr. Speaker: Yes.

Shri Jagjivan Ram: I cannot say; but, we have made a copy of the Report available in the Library of the House and, Sir, if you think that more copies are required, we will place some copies at your disposal.

Mr. Speaker: Any Member who wants that can take it from the Library. What is the difficulty?

12.38 hrs.

MINUTES OF ESTIMATES COMMITTEE

Shri B. G. Mehta (Gohilwad): Sir, I beg to lay on the Table of the House a copy of the minutes of the sittings of Estimates Committee held during the year 1957-58, Vol. I, Nos. 1 to 3.

12.39 hrs.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to move that the Bill further to amend the Code of Criminal Procedure, 1898, be taken into consideration.

This is a matter which deals with the question of service of summons and execution of warrants in the State of Jammu and Kashmir or in the rest of India. In this respect, as you are aware, there is already a section, namely section 93A of the Code of Criminal Procedure. But it deals with only two of the four matters with which it ought to have dealt. You will find that it deals only with the summons to be served on the accused or the warrant for the arrest of the accused. Two matters were left out by inadvertence and they are search warrants and summons to produce documents of things.

You are aware that so far as the courts of Jammu and Kashmir are concerned, they are governed by their own Code of Criminal Procedure. In the rest of India, except where there has been a provision according to which the Code of Criminal Procedure is not made applicable, it applies to the whole of India. A reciprocal measure was necessary. Section 93A dealt with this question to a certain extent. This omission was in respect of two important matters, namely, the search warrants and also summons for the production of documents. Difficulty was felt in this respect both in India as also in the State of Jammu and Kashmir and the matter was such that it had to be dealt with almost immediately. Therefore, both here and in the State of Jammu and Kashmir, Ordinances were issued in June this year so as to make it possible for the respective courts to have powers for the purpose of proper execution or service of these four matters, in respect of only two of